

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**DFR NO. 4274 OF 2018**

**Dated : 10<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>Tata Power Company Limited (Generation)</b>	<b>.... Appellant(s)</b>
<b>Versus</b>	
<b>Maharashtra Electricity Regulatory Commission</b>	<b>.... Respondent(s)</b>

Counsel for the Appellant(s) : Ms. Molshree Bhatnagar

Counsel for the Respondent(s) : ----

**ORDER**

Defects are not cured by the applicant/appellant till now. Finally, as requested by learned counsel, Ms. Molshree Bhatnagar, appearing for the applicant/appellant, four weeks time is granted to the applicant/appellant i.e. on or before 04.09.2019 to cure the defects. If it is not complied within the time granted to the applicant/appellant the instant matter stands dismissed without reference to the Bench.

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*vt/mkj*